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OA-529/07

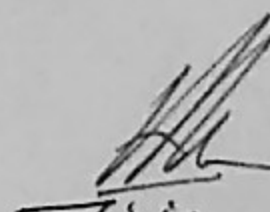
2.6.2008

Hon. Mr. Ashok S. Karamodi, J.M.
 Hon. Mr. K.S. Munshi, A.M.

There is no representation on the revised call by the applicant's counsel. Having regard to the order passed on 22.5.2007. Learned counsel for the applicant has not complied with the same. In spite of that the matter was again and again adjourned. Thereafter also the counsel for the applicant has not complied with the order.

Having regard to the fact, we do not find any justification to continue this OA. The OA is accordingly dismissed in default.


 A.M.

 S.
 J.M.

